NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

C.P. (IB)/385(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/s MR. DINESH SHAHRA PERSONAL GUARANTOR OF PATANJALI FOODS LTD (FORMERLY KNOWN AS RUCHI SOYA INDUSTRIES LTD.)

SECTION 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Malvika Sachin, Ld. Counsel for the Financial Creditor present. Mr. Nausher Kohli, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor inform that they have preferred an appeal before the Hon'ble NCLAT challenging the order appointing Resolution Professional, which is likely to be taken up in next week.
3. List this matter for further consideration on **08.08.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/